FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RITZY CHEMICALS PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING ACTIVITY OF CHEMICALS
AT NEW DELHI.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Ritzy Chemicals Private Limited CIN: U74999DL2007PTC161977 PAN: AADCR5994C
2.	Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, New Delhi-110025
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	Jasola, New Delhi-110025.
5.	Installed capacity of main products/ services	Nil
6.	Quantity and value of main products/ services sold in last financial year*	Nil
7.	Number of employees/ workmen*	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information shall be made available by RP, on request through email at: ritzycirp@gmail.com and CC to cs.rajeevlochan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	This information shall be made available by RP, on request through email at: ritzycirp@gmail.com and CC to cs.rajeevlochan@gmail.com
10	Last date for receipt of expression of interest	20.12.2025
11	Date of issue of provisional list of prospective resolution applicants	30.12.2025
12	Last date for submission of objections to provisional list	04.01.2026
13	Date of issue of final list of prospective resolution applicants	14.01.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.01.2026
15	Last date for submission of resolution plans	18.02.2026
16	Process email id to submit Expression of Interest	ritzycirp@gmail.com

Sd/-
RAJEEV LOCHAN
IBBI Reg No. IBBI / IPA-002 / IP-N00606 / 2018-19 / 11885
Resolution Professional of Ritzy Chemicals Private Limited
Address: 243, 1st Floor, AGCR Enclave, New Delhi-110092
AFA Valid up to 31.12.2026
Email: ritzycirp@gmail.com

Date: 05.12.2025
Place: New Delhi

सॉंकेतिक अधिग्रहण सूचना

ICICI Home Finance | **पंजीकृत कार्यालय :** आईसीआईसीआई बैंक टावर्स, बांद्रा–कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई– 400051

कॉर्पोरेट कार्यालय : आईसीआईसीआई एचएफसी टॉवर, जेबी नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व, मुंबई– 400059
शाखा कार्यालय : 302, 303, 304, तृतीय तल, एल्डिको कॉर्पोरेट चैंबर ।।।, टीसी 58ट, विभूति खण्ड, गोमती नगर, लखनऊ – 226010

जबकि,
अधोहस्ताक्षरकर्ता ने प्रतिभूतिकरण, वित्तीय आस्तियों का पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी होने के नाते, मैंने प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(12) के साथ नियम 3 में प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित उधारकर्ताओं को उक्त नोटिस प्राप्त होने की तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकाने के लिए मांग नोटिस जारी किए हैं।
चूँकि उधारकर्ता राशि चुकाने में विफल रहा है, इसलिए उधारकर्ता और आम जनता को सूचित किया जाता है कि नीचे उल्लिखित तिथियों पर, उक्त अधिनियम की धारा 13(4) के साथ नियम 8 में प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे वर्णित संपत्ति का कब्ज़ा ले लिया है। उधारकर्ता विशेष रूप से और आम जनता को एतद्द्वारा संपत्ति से संबंधित किसी भी लेन–देन से सावधान किया जाता है और संपत्ति से संबंधित किसी भी प्रकार का लेन–देन आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड के अधीन होगा।
उधारकर्ता का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में है।

क्र. सं.	उधारकर्ता / सह–उधारकर्ता का नाम / ऋण खाता संख्या	संपत्ति का विवरण / अधिग्रहण की तिथि	मांग सूचना की तिथि / मांग सूचना में राशि (रु.)	शाखा का नाम
1.	मोह. फरहान (उधारकर्ता), फरहत जमाल (सह–उधारकर्ता), LHLUC00001658694	मकान नं. 551केए/321जीएचए, शक्ति नगर भिलावन वार्ड– गीतापा ।।। जनपद–लखनऊ– 227308 में स्थित तथा निम्नानुसार परिसीमित है :– उत्तर– सड़क 10 फीट, दक्षिण– गौरी शंकर का घर, पूर्व– राकेश कुमार का घर, पश्चिम– सूरज नारायण का घर / अधिग्रहण की तिथि : 29–नवं.–2025	16–08–2025 रु. 55,79,017.82/–	लखनऊ

उपर्युक्त उधारकर्ता(ओं) / सह–उधारकर्ता(ओं) / गारंटर(रों) को राशि वापस करने के लिए 30 दिन का नोटिस दिया जाता है, अन्यथा बंधक रखी गई संपत्तियां सुरक्षा हित (प्रवर्तन) नियम 2002 के नियम 8 और 9 के प्रावधानों के अनुसार इस नोटिस के प्रकाशन की तारीख से 30 दिनों की समाप्ति पर बेची जाएंगी।
दिनाँक : 05 दिसंबर 2025
स्थान : लखनऊ
प्राधिकृत अधिकारी,
आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड

AXIS BANK LTD.

खुदरा ऋण और भुगतान समूह (स्थानीय कार्यालय/शाखा): एक्सिस बैंक लि., 1ली मंजिल, जी-4/5, बी, सेक्टर-4, गोमती नगर एक्सटेंशन, लखनऊ, यू.पी.-226010

एक्सिस बैंक लि., 3री मंज़िल, गिगाप्लेक्स, एनपीसी-1, टीटीसी औद्योगिक क्षेत्र, मुगुलसन रोड, ऐरोली, नवी मुंबई-400708; पंजीकृत कार्यालय: "त्रिशूल", 3री मंज़िल, समर्थेश्वर मंदिर के सामने, लॉ गार्डन, एलिसब्रिज, अहमदाबाद-380006

अचल संपत्ति की बिक्री के लिए ई-नीलामी बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

एतद्द्वारा आम जनता और विशेष रूप से उधारकर्ता(ओं) और जमानतदार(ओं) को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति सुरक्षित लेनदार के पास गिरवी/प्रभारित है, जिसका भौतिक कब्जा सुरक्षित लेनदार के अधिकृत अधिकारी द्वारा लिया जा चुका है जिसकी "जैसा है जहाँ है", "जैसा है जिस रूप में है", "जो कुछ भी है" और "बिना किसी उपचार के आधार" पर 20.12.2025 को श्री राज कुमार (आवेदक) और कल्पना वाल्मीकि (सह-आवेदक) से सुरक्षित लेनदार को देय04.05.2024 को रु 4,03,818/- (रुपये चार लाख तीन हजार आठ सौ अट्ठारह मात्र) की बकाया राशि के साथ ही भविष्य के ब्याज और लागत की वसूली के लिए बिक्री की जाएगी।आवश्यक विवरण के लिए कृपया संलग्न नीलामी अनुसूची देखें:

ज्ञात भार (यदि कोई हो)	लागू नहीं
आरक्षित मूल्य (रु. में)	रु 6,75,000/- (रुपये छह लाख पचहत्तर हजार मात्र)
धरोहर जमा राशि (रु. में)	रु 67,500/- (रुपये सड़सठ हजार पाँच सौ मात्र) 'एक्सिस बैंक लि.' के पक्ष में लखनऊ में देय डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से
बोली वृद्धि राशि	रु 10,000/- (रुपये दस हजार मात्र)
ईएमडी के साथ निविदा जमा करने की अंतिम तिथि, समय और स्थान	19.12.2025 को शाम 05:00 बजे तक। एक्सिस बैंक लिमिटेड, 1ली मंजिल,जी-4/5, बी, सेक्टर-4, गोमती नगर एक्सटेंशन, लखनऊ, यू.पी.-226010 में श्री आमोद सिंह को संबोधित।
सार्वजनिक ई-नीलामी की तिथि, समय और स्थान	20.12.2025 को सुबह 11.00 बजे से दोपहर 12.00 बजे के बीच, 5 मिनट के प्रत्येक असीमित विस्तार के साथ, वेब पोर्टल: **https://www.bankeauctions.com** पर ई-नीलामी बोली प्रपत्र, घोषणा आदि सहित ई-नीलामी निविदा दस्तावेज ऊपर बताए गए सेवा प्रदाता की वेबसाइट पर उपलब्ध हैं।

अनुसूची - संपत्ति का विवरण : राज कुमार के नाम पर 674/1, आराजी सं. 445 के भाग, वार्ड सं. 15, मोहल्ला-राजगढ़, तहसील एवं जिला-झांसी में स्थित विवर्तित भूमि/संपत्ति जिसका क्षेत्रफल 116.17 वर्ग मीटर है, का सम्पूर्ण भाग या हिस्सा। डीड के अनुसार सीमाएँ:पूर्वः चौड़ी सड़क, पश्चिमः विक्रेता का मकान, उत्तरः विक्रेता का मकान, दक्षिणः श्रीमती पैया का मकान;
साइट के अनुसार सीमाएँ: पूर्वः श्री अबरार हसन का एच. नं. 670/ए, पश्चिमः श्री मुजीबुल का मकान, उत्तरः विक्रेता का मकान, दक्षिणः चौड़ी सड़क

बिक्री के विस्तृत नियम और शर्तों के लिए, कृपया सुरक्षित लेनदार की वेबसाइट **https://www.axisbank.com/auction-retail**' और बैंक के अनुमोदित सेवा प्रदाता एम/एस सी1 इंडिया प्राइवेट लिमिटेड के वेब पोर्टल **https://www.bankeauctions.com** पर दिए गए लिंक को देखें। नीलामी बैंक के अनुमोदित सेवा प्रदाता मेसर्स सी1 इंडिया प्राइवेट लिमिटेड के वेब पोर्टल **https://www.bankeauctions.com** के माध्यम से ऑनलाइन आयोजित की जाएगी। **किसी भी अन्य सहायता के लिए, इच्छुक बोलीदाता कार्यालय समय के दौरान सुबह 10 बजे से शाम 4:00 बजे तक बैंक के अधिकृत अधिकारी श्रीश्री आमोद सिंह (मोबाइल नंबर: +91-7766914955) से संपर्क कर सकते हैं।**
दिनांक: 05.12.2025, स्थान: लखनऊ
हस्ता./- (अधिकृत अधिकारी), एक्सिस बैंक लि.

---

equitas

इक्विटस स्मॉल फाइनेंस बैंक लिमिटेड (पूर्व में इक्विटस फाइनेंस लिमिटेड के रूप में विदित)
पंजीकृत कार्यालय : नं. 769, स्पेंसर प्लाजा, चतुर्थ तल, फेज–।।, अन्ना सलाई, चेन्नई – 600002

अधिग्रहण सूचना (नियम 8(1) के अंतर्गत – अचल संपत्ति हेतु)

जबकि, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन (अधिनियम, 2002 (2002 का 54)) के अंतर्गत मेसर्स इक्विटस स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी होने के नाते, अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(12) के साथ पठित (नियम 3) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित उधारकर्ताओं से उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर, सूचना में उल्लिखित कुल बकाया राशि चुकाने का आह्वान करते हुए एक मांग नोटिस जारी किया है। चूँकि नीचे उल्लिखित उधारकर्ता निर्धारित समय के भीतर नीचे उल्लिखित राशि चुकाने में विफल रहे हैं, इसलिए नीचे उल्लिखित उधारकर्ताओं और आम जनता को सूचित किया जाता है कि, अधोहस्ताक्षरी ने प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है। विशेष रूप से उधारकर्ताओं और आम जनता को एतद्द्वारा चेतावनी दी जाती है कि वे अनुसूची में उल्लिखित संपत्तियों के साथ लेन–देन न करें और संपत्तियों के साथ कोई भी लेन–देन मैसर्स इक्विटस स्मॉल फाइनेंस बैंक लिमिटेड और उस पर आगे के ब्याज और अन्य शुल्कों के अधीन होगा। उधारकर्ता का ध्यान सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र. सं.	उधारकर्ता(ओं) / गारंटर(रों) के नाम	प्रतिभूत परिसंपत्ति (अचल संपत्ति) का विवरण	मांग सूचना तिथि तथा राशि	अधिग्रहण किये जाने की तिथि
1.	शाखा : अंबाला ऋण संख्या– SEAMBAL0341090 उधारकर्ता : श्री/श्रीमती आलमगीर सह–उधारकर्ता : श्री/श्रीमती जैतून	अकृषकीय संपत्ति के सभी भाग तथा अंश जो आवासीय संपत्ति भूमि तड़ाडी 1 कनाल 0 मरला, कुल भूमि माप 8 कनाल 0 मरला में से 20/160 वां हिस्सा, खेवट संख्या 101, खतौनी संख्या 132, खसरा संख्या 31//4(8–0) हदबस्त संख्या 204 में समाविष्ट, जो हल्का पटवारी द्वारा जारी स्थल निरीक्षण रिपोर्ट के अनुसार इस प्रकार परिसीमित है :– पूर्व– अलीम अहमद का घर 68'0", पश्चिम– घर 68'0", उत्तर– सादु खान का घर, दक्षिण– सड़क 10'0" चौड़ी /75'–0", रेहना, तहसील रायपुर रानी घ्छजिला पंचकूला हरियाणा में स्थित है, दिनांक 20–07–2021 को हस्तांतरण विलेख संख्या 880 के अनुसार उप–क्षेत्र रायपुर रानी, घ्छजिला पंचकूला में दाखिल–खारिज संख्या 1585 के साथ दिनांक 03–09–2021 और जमाबंदी वर्ष 2015–2016 के लिए पंजीकृत तथा निम्नानुसार परिसीमित है :– उत्तर– सादु खान का घर, दक्षिण– सड़क 10'0" चौड़ाई/75'–0", पूर्व– अलीम अहमद का घर 68'0", पश्चिम– घर 68'0"	21–07–2025 और रु. 10,62,652/–	02/12/2025
2	शाखा : कैथल ऋण संख्या SEKITAL0296743 उधारकर्ता : श्री/श्रीमती रमेश कुमार सह–उधारकर्तागण : श्री/श्रीमती कमलेश	अकृषकीय संपत्ति के सभी टुकड़े और पार्सल, संपत्ति की फोटोकॉपी के रूप में दस्तावेज और कानूनी / तलाशी रिपोर्ट, अधिवक्ता श्री कबीर ढल द्वारा दिनांक 10/08/2020 को तैयार की गई। मुझे यह आवासीय संपत्ति मिली/मेरी राय है जिसका माप 2 कनाल 2 मरला है और जिसका आयाम 58 फीट ग 200 फीट है, जो कुल भूमि माप 770 कनाल 3 मरला किता 135 का 42/15403वां हिस्सा है, जो खेवट संख्या 241 में समाहित तथा इस प्रकार परिसीमित है :– उत्तर– सड़क, दक्षिण– अन्य लोगों की कृषि भूमि, पूर्व– शमशेर सिंह की संपत्ति, पश्चिम– राजू और शमशेर की संपत्ति, यह गाँव टीक, तहसील और जिला कैथल, हरियाणा में स्थित तथा मूल हस्तांतरण विलेख संख्या 6710 द्वारा दिनांक 18.12.2017 को, म्यूटेशन संख्या 2896 के तहत दिनांक 12.03.2020 के साथ पठित, और गाँव टीक की वर्ष 2014–2015 की जमाबंदी और स्थल निरीक्षण रिपोर्ट दिनांक 10.08.2020 के अनुसार पंजीकृत, जैसा कि हल्का पटवारी द्वारा जारी और तहसीलदार कैथल द्वारा प्रतिहस्ताक्षरित है। इस प्रकार परिसीमित है : उत्तर– 62.5 फीट सड़क, दक्षिण– 57.5 फीट, स्वामी की कृषि भूमि, पूर्व– 200 फीट, शमशेर, सीता राम, लखमी की संपत्ति, पश्चिम– 175.5 फीट, राजू और शमशेर की संपत्ति।	21–07–2025 और रु. 9,82,660/–	02/12/2025

दिनाँक : 05–12–2025, स्थान : हरियाणा
प्राधिकृत अधिकारी, इक्विटस स्मॉल फाइनेंस बैंक लिमिटेड

फार्म जी
रसायनों की व्यापारिक गतिविधि के व्यवसाय में कार्यरत नई दिल्ली स्थित रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड, के परिचालन के लिए अभिरुचि हेतु निमंत्रण

[दिवाला और ऋण शोध अक्षमता (कॉर्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) नियमावली 2016 के विनिमय 36A (1) के अधीन]

क्र.सं.	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम, PAN /CIN और LLP No. के साथ	**रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड (CIN: U74999DL2007PTC161977) PAN No.: AADCR5994C**
2.	पंजीकृत कार्यालय का पता	डीटीजे 132, प्रथम तल, डीएलएफ टॉवर–बी, जसोला, नई दिल्ली–110025
3.	वेबसाइट का यूआरएल	वेबसाईट नहीं है
4.	उस स्थान का विवरण जहाँ बहुसंख्यक अचल सम्पत्तिया स्थित है	जसोला, नई दिल्ली–110025.
5.	मुख्य उत्पादों की स्थापित क्षमता / सेवाएं	उपलब्ध नहीं है
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों / सेवाओं की मात्रा और मूल्य	उपलब्ध नहीं है
7.	कर्मचारियों/कामगारों की संख्या	उपलब्ध नहीं है
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ) लेनदारों की सूची, प्रक्रिया के बाद की घटनाओं के लिए प्रासंगिक तिथियों सहित आगे के विवरण यहाँ उपलब्ध हैं	यह जानकारी आरपी द्वारा रिक्वेस्ट करने पर ritzycirp@gmail.com पर ईमेल और csrajeevlochan@gmail.com पर सीसी के ज़रिए उपलब्ध कराई जाएगी।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध हैः	यह जानकारी आरपी द्वारा रिक्वेस्ट करने पर ritzycirp@gmail.com पर ईमेल और csrajeevlochan@gmail.com पर सीसी के ज़रिए उपलब्ध कराई जाएगी।
10.	अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	20.12.2025
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	30.12.2025
12.	संभावित सूची पर आपत्तियां जमा करने की अंतिम तिथि	04.01.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	14.01.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	19.01.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	18.02.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रक्रिया ईमेल आईडी	ritzycirp@gmail.com

हस्ता/–
राजीव लोचन
IBBI Reg No. IBBI / IPA-002 / IP-N00606 / 2018-19 / 11885
रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड के रिज़ॉल्यूशन प्रोफेशनल
दिनांकः 05.12.2025 पताः 243, पहली मंज़िल, एजीसीआर एन्क्लेव, नई दिल्ली–110092
स्थानः नई दिल्ली एएफए की वैद्यताः 31.12.202, ईमेलः ritzycirp@gmail.com

---

केनरा बैंक Canara Bank A Government of India Undertaking | सिंडिकेट Syndicate Bank

दबावग्रस्त आस्ति प्रबंधन शाखा,
सी–34, तृतीय तल, डीडीए शॉपिंग कॉम्प्लेक्स, मूलचंद अस्पताल के सामने,
डिफेंस कॉलोनी, नई दिल्ली–110024 फोन– 011–35705069

ई–नीलामी बिक्री सूचना

एतद्द्वारा सर्वसाधारण को और विशेष रुप से ऋणी(यों) व गारंटरो को सूचित किया जाता है, कि प्रतिभूत ऋणदाताओं को बंधक/दृष्टिबंधक/प्रभारित नीचे वर्णित चल/अचल सम्पत्ति, जिस पर केनरा बैंक, के प्राधिकृत अधिकारी द्वारा कब्जा लिया गया है, को **"जहां है जैसी है", "जो है कैसी है" और जैसी भी है"** के आधार पर नीचे वर्णित दिनांकों को बंधक सम्पत्ति की बिक्री आयोजित की जाएगी। **प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) और 9 के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन धारा अधिनियम 2002 के अधीन** बिक्री के विस्तृत नियमों और शर्तों के लिए कृपया **https://baanknet.com/** (मैसर्स पीएसबी एलायंस प्राइवेट लिमिटेड),, (सम्पर्क नं. **8291220220**, ईमेल: **Support.BAANKNET@psballiance.com** या केनरा बैंक की वेबसाइट **www.canarabank.com** में दिए गए लिंक "ई–नीलामी" को देखें। आरक्षित मूल्य की **10%** ईएमडी राशि मैसर्स पीएसबी एलायंस प्राइवेट लिमिटेड **https://baanknet.com/** पोर्टल के ई–वॉलेट में सीधे जमा की जानी है या चालान बनाकर उक्त चालान में उल्लिखित खाता विवरण में आरटीजीएस/एनईएफटी के माध्यम से ईएमडी जमा करना है।

क्र. सं.	शाखा का नाम / कर्जदार/गारंटर्स/बंधककर्ता का नाम एवं पता	चल/अचल संपत्ति का विवरण और कब्जे की स्थिति	कुल बकाया राशि	a. आरक्षित मूल्य (रु.) b. धरोहर राशि (रु.) c. बोली वृद्धि (रु.) d. बिक्री सूचना की तिथि	ई–नीलामी की तिथि एवं समय (प्रत्येक 5 मिनट की अवधि के असीमित विस्तार के साथ) / ईएमडी जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी से पूर्व अपॉइंटमेंट लेकर सम्पत्ति का निरीक्षण किया जा सकता है और सम्पर्क व्यक्ति का नाम
1	**दबावग्रस्त आस्ति प्रबंधक शाखा दिल्ली** **1. मैसर्स श्री रामा स्टील लिमिटेड,** एससीओ 904, एनएसी, मणि मजारा, चंडीगढ़ (पंजीकृत कार्यालय)–134114 **2. मैसर्स गणपति स्ट्रिप्स प्रा. लि.**, मंडी गोबिंदगढ़, जिला फतेहगढ़ साहिब (पंजाब) पंजीकृत कार्यालय एससीओ 904, एनएसी, मणि माजरा चंडीगढ़–134114 **3. मैसर्स सुभाष कास्टिंग**, जरौट रोड अंबाला सिटी, पिन–134003 **4. मैसर्स अग्रवाल रिफैक्टरी प्रा. लि.**, 3 विकास विहार अंबाला सिटी – 134003 **5. ओम प्रकाश अग्रवाल पुत्र स्वर्गीय आसा राम**, निवासी मकान नं. 117 सेक्टर 8, पंचकूला–134109 (मेसर्स श्री रामा स्टील के गारंटर और मेसर्स अग्रवाल रिफैक्टरी प्राइवेट लिमिटेड के निदेशक) **6. प्रदीप कुमार अग्रवाल पुत्र ओ पी अग्रवाल**, निवासी मकान नं. 117 सेक्टर 8, पंचकूला, पिन–134109 (मेसर्स श्री रामा स्टील के गारंटर और मेसर्स गणपति स्ट्रिप्स प्रा. लि. के निदेशक) **7 सरिता अग्रवाल पत्नी प्रदीप कुमार अग्रवाल**, निवासी मकान नं. 117 सेक्टर 8, पंचकूला,–134109. **8. शीलावती अग्रवाल पत्नी ओम प्रकाश अग्रवाल**, निवासी मकान नं. 117 सेक्टर 8 पंचकूला–134109 (मेसर्स श्री रामा स्टील के गारंटर और मेसर्स सुभाष कास्टिंग के मालिक)	(i) भूमि क्षेत्रफल 8 कनाल, खेवट/खाता सं. 18/13 मिन, 20 खसरा सं. 10/12/(8–0) में, ग्राम मंढौर, तहसील और जिला अंबाला (हरियाणा) में जारौट रोड पर इंतकाल सं. 2912 के अनुसार बिक्री विलेख दिनांक 02.11.1988, मैसर्स सुभाष कास्टिंग्स के नाम पर है। **यह संपत्ति बैंक के सांकेतिक कब्जे में है।** (ii) भूमि क्षेत्रफल 4 कनाल 07 मारला, खेवट/खाता सं. **383/424, 384/425** खसरा नं. **9/14/2/2 (0-18) 9/15/1(0-18) 9/15/2 (4-7) 9/14/1/2 (6-4)** ग्राम मंढौर, तह. और जिला अंबाला (हरियाणा) में जारौट रोड पर इंतकाल सं. 2912 के अनुसार बिक्री विलेख दिनांक 17.02.1989, मैसर्स सुभाष कास्टिंग्स के नाम पर है। **यह संपत्ति बैंक के सांकेतिक कब्जे में है।** (iii) भूमि क्षेत्रफल 9 कनाल 8 मारला, खेवट/खाता सं. **78/77, 86** खसरा नं. **9/16/2 (3-14) 9/17(5-13)** ग्राम मंढौर, तह. और जिला अंबाला (हरियाणा) में जारौट रोड पर इंतकाल सं. 2912 के अनुसार बिक्री विलेख दिनांक 15.07.1980, मैसर्स सुभाष कास्टिंग्स के नाम पर है। **यह संपत्ति बैंक के सांकेतिक कब्जे में है।**	रु.10,14,50,73,534 दिनांक 30.11.2025 तक के ब्याज सहित साथ ही केनरा बैंक की एसएएम शाखा को ब्याज और लागत सहित देय है और रु. 21,96,80,332.29 दिनांक 01.05.2014 तक के ब्याज सहित और लागत आदि सहित, भारतीय स्टेट बैंक की तनावग्रस्त संपत्ति वसूली शाखा, चंडीगढ़ को देय है।	a. 3,77,00,000/- b. 37,70,000/- c. 1,00,000/- d. 04.12.2025	24.12.2025 पूर्वा. 11:30 बजे से अपराह्न 01.30 बजे के बीच / 23.12.2025 अपराह्न 05.00 बजे तक	दिनांक 22.12.2025 को प्रातः 11.30 बजे से अपराह्न 03.30 बजे के बीच श्री अभिषेक सिंह यादव, प्रबंधक (मो–9643226844), श्री रजनीश कुमार, सहायक महाप्रबंधक (मो–9557966005)
2	**दबावग्रस्त आस्ति प्रबंधक शाखा दिल्ली** **1. मैसर्स एमवीएल लि.**, पंजीकृत कार्यालयः 1201–बी, हेमकुंट चैंबर, 89 नेहरू प्लेस, नई दिल्ली–110019 **2. मैसर्स एमवीएल लि.**, कॉर्पोरेट कार्यालयः एमवीएल आईपार्क, 6वीं मंजिल, विंग ए, रेड क्रॉस सोसाइटी के पास, चंदन नगर, सेक्टर–15 (II), गुड़गांव, हरियाणा (भारत)–122001 **3. श्री प्रेम अदीप ऋषि (गारंटर) पुत्र स्वर्गीय श्री राम प्रकाश बाली**, एफ–79/18, सैनिक फार्म, नई दिल्ली–110062 **4. मैसर्स नोसिस इंडस्ट्रीज लि. (गारंटर), (पूर्व में मैसर्स एमवीएल इंडस्ट्रीज लि. कहते है)**, 1201–बी, हेमकुंट चैंबर 89 नेहरू प्लेस, नई दिल्ली–110019, (एमसीए पोर्टल के अनुसार) **5. मैसर्स मीडिया मैग्नेटिक कैसेट्स लि. (गारंटर)**, डी–223, कार्यालय सं. 112, लक्ष्मी चैंबर, ललिता पार्क, लक्ष्मी नगर, पूर्वी दिल्ली, नई दिल्ली– 110092 (एमसीए पोर्टल के अनुसार)	ITES/IT पार्क, **"IBC IT Park"** प्लॉट क्षेत्रफल 12110.31 वर्ग मी. (सेक्टर–35 गुड़गांव के आंतरिक सेक्टर रोड के प्रस्तावित चौड़ीकरण के अंतर्गत 763.64 वर्ग मीटर क्षेत्र को छोड़कर) रेक्ट/किला संख्या **6/22/2, 20/3/2/2, 18/2, 18/1, 19/2/2/3, 22/1/1, 19/2/2/2, 20/3/2/1, 19/2/2/1, 22/1/2, 26** (औद्योगिक क्षेत्र) के अंतर्गत, गांव बेगमपुर खटोला के रेवेन्यू इंस्टेट में, सेक्टर–35, गुड़गांव, हरियाणा, 122004 में स्थित मैसर्स एमवीएल लिमिटेड के नाम पर है। **(यह संपत्ति बैंक के सांकेतिक कब्जे में है)**	रू. 482,99,31,377.61 दिनांक 30.11.2025 तक के ब्याज सहित तथा उसके उपरांत के ब्याज एवं व्ययों सहित, जो कि केनरा बैंक की एस.ए.एम. शाखा के प्रति देय है और रु.40,00,15,911.00 दिनांक 29.01.2014 को, जून 2013 तक के ब्याज सहित तथा उसके उपरांत के ब्याज एवं व्ययों सहित, जो कि यूको बैंक की एसेट मैनेजमेंट शाखा के प्रति देय है।	a. 57,60,00,000/- b. 5,76,00,000/- c. 1,00,000/- d. 04.12.2025	24.12.2025 पूर्वा. 11:30 बजे से अपराह्न 01.30 बजे के बीच / 23.12.2025 अपराह्न 05.00 बजे तक	दिनांक 22.12.2025 को प्रातः 11.30 बजे से अपराह्न 03.30 बजे के बीच श्री अभिषेक सिंह यादव, प्रबंधक (मो–9643226844), श्री रजनीश कुमार, सहायक महाप्रबंधक (मो–9557966005)

दिनांकः 04.12.2025, स्थान : नई दिल्ली
प्राधिकृत अधिकारी, केनरा बैंक

सेन्ट्रल बैंक ऑफ़ इंडिया Central Bank of India

88–बी, सिविल लाइन्स, सीताकिरन कम्पाउण्ड, क्षेत्रीय कार्यालय, बरेली

मांग पत्र
एक्ट 2002 की धारा 13 (2) अन्तर्गत

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13 (2) के अन्तर्गत उनके ज्ञात पते पर नोटिस भेजा गया था जो वापस आ गया है। अतः इन सभी को इस सार्वजनिक सूचना द्वारा पुनः सूचित किया जाता है कि आप बकाया धनराशि मय ब्याज एवं अन्य व्यय जैसा कि इस सूचना में उल्लेखित है, सूचना के प्रकाशन के दिनांक से 60 दिनों के अन्दर अदा करें। अन्यथा बैंक उपर्युक्त एक्ट की धारा 13 (4) का प्रयोग करने के लिये स्वतंत्र होगा। बकायेदार एवं जमानतदारों का ध्यान आकर्षित किया जाता है कि धारा 13 की उपधारा (8) की अधिनियम के अन्तर्गत जो प्रतिभूति सम्पत्ति छुड़वाने के लिये उपलब्ध समय के सम्बन्ध में है, कि प्रकाशन उपरान्त सार्वजनिक नीलामी/ आमंत्रित निविदा/टेण्डर/निजी संधि जो आपकी प्रतिभूति सम्पत्ति छुड़वाने के लिये आपका अधिकार समाप्त हो जायेगा।

क्र. सं.	उधारकर्ता/जमानतकर्ता का नाम व पता एवं शाखा का नाम	प्रतिभूति समझौते के साथ प्रतिभूति का संक्षिप्त विवरण	धारा 13(2) के अन्तर्गत मांग राशि	मांग सूचना तिथि / एनपीए तिथि
1.	**1. श्री कृष्ण कुमार गुप्ता पुत्र श्री जीत राम गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(उधारकर्ता)** **2. श्रीमती स्नेह लता गुप्ता पत्नी श्री कृष्ण कुमार गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(सह–उधारकर्ता)** **3. श्री अंकुर कुमार गुप्ता पुत्र श्री कृष्ण कुमार गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(सह–उधारकर्ता)** **4. श्री अनुपम गुप्ता पुत्र श्री कृष्ण कुमार गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(सह–उधारकर्ता)** **5. श्री गौरव गुप्ता पुत्र श्री कृष्ण कुमार गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(सह–उधारकर्ता)** **6. श्री सौरभ गुप्ता पुत्र श्री कृष्ण कुमार गुप्ता,** बी–19 स्टेडियम रोड, एकता नगर, बरेली यूपी–243001 **(सह–उधारकर्ता)** **शाखा–बरेली**	आवासीय भवन के साम्यिक बन्धक, जिसका क्षेत्रफल 162 वर्ग मीटर है जो श्रीमती स्नेह लता गुप्ता पत्नी श्री कृष्ण कुमार गुप्ता के नाम पर मकान संख्या 19बी (एमआईजी), एकता नगर, उदयपुर खास, बरेली में स्थित है। **जिसकी सीमायें इस प्रकार है :– उत्तर–** प्लॉट सं. 18 एमआईजी, **दक्षिण :** प्लॉट सं. 20 एमआईजी, **पूरब–** नाला एवं पीलीभीत रोड, **पश्चिम–** प्लॉट सं. 16 एवं 17 एलआईजी	**रु. 23,00,898.11** (रु. तेईस लाख आठ सौ अट्ठानवे एवं ग्यारह पैसे मात्र) तथा उस पर ब्याज एवं अन्य खर्च (जो इस सूचना की तिथि पर देय मूलधन और ब्याज को दर्शाता है)।	**24.11.2025** / **18.11.2025**

दिनांकः 05.12.2025 स्थान : बरेली प्राधिकृत अधिकारी

IDBI BANK

ई–नीलामी सूचना

रिटेल रिकवरी, आठवीं मंजिल, प्लेट बी, ब्लॉक 2, एनबीसीसी कार्यालय परिसर,
पूर्वी किदवई नगर, नई दिल्ली–110023, दूरभाष सं.: 011–69297259 तथा 011–69297171

''वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रयार्थ नीलामी विक्रय सूचना, जो 24 दिसंबर 2025 को मध्याह्न 11.00 से दोपहर 12.00 बजे तक आयोजित की जानी है''

एतदद्वारा सर्वसाधारण को तथा विशेष रूप में उधारकर्ता(ओं) एवं गारंटीकर्ता(ओं) को सूचित किया जाता कि निम्न विवरणित अचल संपत्तियां / प्रतिभूत परिसंपत्तियां, प्रतिभूत ऋणदाता (आईडीबीआई बैंक लिमिटेड) के पास बंधककृत / प्रभारित हैं। जबकि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत, प्राधिकृत अधिकारी ने प्रत्येक उधारकर्ता के समक्ष निम्न दिये गये विवरणों के अनुसार उधारकर्ताओं/गारंटरों/बंधककर्ताओं (यहां इसमें इसके बाद उधारकर्ताओं के रूप में संदर्भित) से राशियों की वसूली के लिये मांग सूचना निर्गत की है। इसके बाद, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 में समाविष्ट शक्तियों के प्रयोगांतर्गत, संबंधित प्राधिकृत अधिकारियों ने अधोवर्णित प्रतिभूत परिसंपत्तियों का भौतिक / सांकेतिक अधिग्रहण कर लिया है। जबकि, मांग सूचना के अनुसार उधारकर्ताओं की ओर से आईडीबीआई बैंक लिमिटेड को देय–भुग्तेय प्रतिभूत ऋणों और इन पर भावी ब्याज, ऋणराशियों पर बैंक द्वारा उपगत लागतों एवं शुल्कों, वसूलियां यदि कोई, घटाकर, की वसूली के लिये सार्वजनिक ई–नीलामी के माध्यम से प्रतिभूत परिसंपत्तियों का विक्रय किया जाना है। इस हेतु सर्वसाधारण को आमंत्रित किया जाता है कि वे या तो व्यक्तिगत रूप में अथवा विधिवत प्राधिकृत अभिकर्ता (एजेंट) के माध्यम से बोलीदान करें।

प्रतिभूत परिसंपत्तियों के विक्रय की अनुसूची

क्र. सं.	उधारकर्ता / सह–उधारकर्ता / गारंटर का नाम	मांग सूचना की तिथि तथा वहां उसमें अंकित बकाया राशि	प्रतिभूत परिसंपत्तियों का विवरण	अधिग्रहण की स्थिति	अधिग्रहण की तिथि	आरक्षित मूल्य धराज वृद्धिशील बोली	धराज एवं बोली प्रलेख जमा की अंतिम तिथि एवं समय	जिसमें आरटीजीएस/ एनईएफटी एवं आईएफएससी कोड के माध्यम से धराज जमा की जानी है, उस खाता के विवरण	प्राधिकृत अधिकारी / नोडल अधिकारी का नाम तथा संपर्क नं.
1.	श्री प्रेम शंकर गिरि (उधारकर्ता) और श्रीमती मीनाक्षी पत्नी प्रशांत गोस्वामी (सह–उधारकर्ता)	11.07.2024 और रु. 13,85,198/- प्लस 09.07.2024 से प्रभावी अतिरिक्त ब्याज और शुल्क	प्रथम तल बिना छत के अधिकारों के, प्रोप. नं. 66ए (अब नयी संख्या 66बी), खसरा संख्या 20/9 में से, ग्राम मटियाला, कॉलोनी ब्लॉक टी–एक्सटेंशन भाग–। के नाम से विदित, उत्तम नगर, नई दिल्ली 110059 में स्थित (450 वर्ग फुट)	भौतिक	20.03.2025	रु. 15,50,000/– रु. 1,60,000/– रु. 5,000/–	23.12.2025 सायं 5:00 बजे तक	खाता संख्या– 63234915010026 नाम : आईडीबीआई बैंक लिमिटेड आईएफएससी कोड– IBKL0000632	पंकज गुप्ता मोबाइल 9876028160 लैंडलाइन 011–69297171 सुश्री अमरज्योति नैयर 011–69297259
2.	मैसर्स सुजलाम सेल्स प्रोपराइटर योगेश गुप्ता और उमेश गुप्ता (गारंटर)	22.02.2024 और रु.40,62,075/– प्लस 02.01.2024 से प्रभावी अतिरिक्त ब्याज और शुल्क	दुकान संख्या प्राइवेट नंबर 21, भूतल बिना छत के, संपत्ति संख्या 3749 का हिस्सा, ओम मार्केट, वार्ड नंबर ट९, गली चरण दास चरखे वाली, हौज काजी, दिल्ली – 110006 में स्थित (54 वर्ग फीट)	भौतिक	15.10.2024	रु. 21,00,000/– रु. 2,10,000/– रु. 10,000/–	23.12.2025 सायं 5:00 बजे तक	खाता संख्या– 167034915010026 नाम : आईडीबीआई बैंक लिमिटेड आईएफएससी कोड– IBKL0001670	पंकज गुप्ता मोबाइल 9876028160 लैंडलाइन 011–69297171 सुश्री अमरज्योति नैयर 011–69297259
3.			दुकान संख्या VI, तीसरी मंजिल बिना छत वाली, संपत्ति संख्या 3335/VI, गली पीपल महादेव, हौज काजी, दिल्ली–110006 में स्थित। (294 वर्ग फुट)	भौतिक	15.10.2024	रु. 19,00,000/– रु. 1,90,000/– रु. 10,000/–	23.12.2025 सायं 5:00 बजे तक	खाता संख्या– 167034915010026 नामः आईडीबीआई बैंक लिमिटेड आईएफएससी कोड– IBKL0001670	पंकज गुप्ता मोबाइल 9876028160 लैंडलाइन 011–69297171 सुश्री अमरज्योति नैयर 011–69297259

संपत्ति के निरीक्षण की तिथि तथा समय : संभावित क्रेतागण अपने स्तर पर स्वयं विजिट कर सकते हैं।

ई–नीलामी विक्रय के संक्षिप्त नियम तथा शर्तें :– विक्रय, प्रतिभूति हित (प्रवर्तन) नियमावली 2002 में निर्धारित नियमों और शर्तों के अधीन होगा। (1) प्रतिभूत परिसंपत्तियों का विक्रय, प्रतिभूत ऋणदाताओं अर्थात् आईडीबीआई बैंक लिमिटेड के लिये एवं उसकी ओर से, ''जैसी है जहां है आधार'', ''जैसी है जो है आधर'', ''वहां जो कुछ भी है आधार'' तथा ''बिना उपाय आधार'' पर है। (2) विक्रय, पूरी तरह से इस विज्ञापन में तथा ''बोली प्रलेख'' में दिये गये नियमों एवं शर्तों के अधीन है। बोली प्रलेख हमारे किसी भी कार्यालय से, सभी कार्यदिवसों पर प्राप्त किये जा सकते हैं या आईडीबीआई की वेबसाइट अर्थात् **www.idbibank.in** और **https://www.bankeauctions.com** से भी डाउनलोड किये जा सकते हैं। (3) विक्रय, ई–नीलामी सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड के माध्यम से वेबसाइट **https://www.bankeauctions.com** से ई–नीलामी मंच पर संपन्न होगा, श्री विनोद चौहान ;ईमेल : **delhi@c1india.com** एवं **support@bankeauctions.com)** अथवा सेल : +91.9813887931, दूरभाष रू. 91.124.4302020 से संपर्क करें। (4) प्राधिकृत अधिकारी के पास स्वीकारयोग्य नहीं पाये जाने की स्थिति में किसी भी बोली को स्वीकार अथवा समस्त बोलियों को अस्वीकार करने अथवा बिना कोई भी कारण बताये, चाहे जो कुछ भी हो, किसी भी समय नीलामी को स्थगित/निरस्त करने का अधिकार सुरक्षित है तथा इस संबंध में उनका निर्णय अंतिम होगा। (5) सफल बोलीदाता से अपेक्षित होगा कि वह विक्रय के पुष्टिकरण होने पर तत्काल प्रभाव से विक्रय मूल्य की 25 प्रतिशत राशि जमा करे, जिसमें धरोहर राशि जमा सम्मिलित होगी। विक्रय मूल्य की शेष राशि का भुगतान, विक्रय के पुष्टिकरण के 15 दिनों या ऐसी विस्तारित अवधि के अंदर किया जाना है, जिस पर एओ द्वारा सहमति दी जा सकती है। निर्धारित अवधि के अंदर बकाया राशि जमा नहीं कराने की स्थिति में, जमा की गई राशि को धरोहर राशि समेत जब्त कर लिया जायेगा। (6) यदि 25 प्रतिशत बोली राशि तुरंत या निर्धारित अवधि के अंदर बोली राशि की 75 प्रतिशत राशि जमा करने में चूक की जाती है, तो पहले से जमा की गई राशि को जब्त कर लिया जाएगा और प्रतिभूत परिसंपत्तियों को फिर से बेच दिया जाएगा। (7) पंजीकरण शुल्कों, स्टांप शुल्क, करों अतिरिक्त सहित सभी वैधानिक बकायों / परिचारक शुल्कों / अन्य बकायों का भुगतान क्रेता द्वारा वहन किया जाएगा। अन्य विवरणों तथा संपूर्ण नियमों एवं शर्तों के लिये, कृपया **www.idbibank.in** पर जायें तथा/अथवा प्रत्येक संपत्ति के समक्ष ऊपर उल्लिखित नोडल अधिकारियों / प्राधिकृत अधिकारियों से संपर्क करें।

सरफॉएसि अधिनियम 2002 के नियम 9(1) एवं 8(6) के अंतर्गत 15/30 दिवसीय सॉंविधिक विक्रय सूचना

उधारकर्ता / गारंटरों को एतदद्वारा अधिसूचित किया जाता है कि वे ई–नीलामी की तिथि से पूर्व अद्यतन ब्याज एवं आनुषंगिक व्ययों के साथ उपरांकितानुसार बकाया राशि का भुगतान कर दें। भुगतान करने में विफल रहने पर संपत्ति की नीलामी / विक्रय कर दिया जायेगा तथा शेष देयराशियों, यदि कोई शेष निकलती हो, की वसूली ब्याज एवं लागतों सहित की जायेगी।

दिनाँक : 05–12–2025, स्थान : नई दिल्ली
हस्ता./– प्राधिकृत अधिकारी, आईडीबीआई बैंक लिमिटेड

(Continued from previous page...)

Utilisation of Net Proceeds
The Net Proceeds are proposed to be utilised in the manner set out in the following table:

(₹ in Lakhs)

Sr. No.	Particulars	Estimated Amount	% of Gross Proceeds	% of Net Proceeds
1.	Funding capital expenditure requirements of our company towards purchasing an office space cum product display area.	1,291.02	41.05	47.91
2.	Repayment/ prepayment of certain borrowings availed by our Company and	1,000.00	31.80	37.11
3.	General corporate purposes	403.54	12.83	14.98
	Total	**2,694.56**	**85.68**	**100.00**

Proposed Schedule of Implementation and Deployment of The Net Proceeds
The Net Proceeds of the Issue are currently expected to be deployed in accordance with the schedule as stated below:

(₹ in Lakhs)

Sr. No.	Object	Amount to be financed from Net Proceeds	Estimated Utilization of Net Proceeds in F. Y. 2025-26
1.	General corporate purposes	403.54	403.54

4. Under the head *"Restated Financial Statements"* on page 203, No. of shares for Authorised Capital figure to be read as 1,00,00,000 for June 30, 2025 in Annexure 5.
5. The following is to be read with other disclosure in page 220 of RFS:

(₹ in Lakhs)

Particulars	Period ended 30 June, 2025	Fiscal 2025	Fiscal 2024	Fiscal 2023
C.I.F. Value of imports	52.02	92.40	706.69	278.18

6. Under the head *"Financial Indebtedness"* on page 224, Note no. 2 under Details of Secured Borrowings shall be added as *"Car loan for Fortuner from Canara bank is secured by personal guarantee of Manoj Kumar Singh and Sandhya Singh"*.
7. Under the head *"Issue Structure"* on page no. 282, under basis of allotment for QIB category, *"Proportionate as follows (excluding the Anchor investor portion)"* shall be read as *"Proportionate as follows"*.
8. Following figures wherever mentioned in the Prospectus for the period ended June 30, 2025 is to be read as: Reserve and surplus as ₹ 1,412.68 lakhs, Net Worth as ₹ 2,087.68 lakhs, Deferred Tax as Rs. (1.61 lakhs), PAT as ₹ 357.71 lakhs, Short Term Provision as ₹ 146.41 lakhs, Provision for Taxation (net) as ₹ 141.66 lakhs, Remuneration to Directors as ₹ 24.42 lakhs and Salary and wages as ₹ 142.96 lakhs.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 02, 2025 ("Prospectus") filed with Registrar of Companies, Delhi.

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **MAASHITLA SECURITIES PRIVATE LIMITED** at www.maashitla.com All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar give below:

MAASHITLA SECURITIES PRIVATE LIMITED
451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi-110034, India | **Tel:** 011-47581432
E-mail: investor.ipo@maashitla.com | **Investors Grievance e-mail:** investor.ipo@maashitla.com | **Website:** www.maashitla.com
Contact Person: Mr. Mukul Agrawal | **SEBI Registration No.:** INR000004370

For PURPLE WAVE INFOCOM LIMITED
On behalf of the Board of Directors
Sd/-
Mr. Manoj Kumar Singh
Designation: Chairman & Managing Director
DIN: 00036674

Date: December 04, 2025
Place: Delhi

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF PURPLE WAVE INFOCOM LIMITED.

Purple Wave Infocom Limited is proposing, subject to market conditions, public issue of its equity shares and has filed the Prospectus with the Registrar of Companies, Delhi. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.shcapl.com website of the BSE at www.bseindia.com and website of Issuer Company at www.purplewave.in Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled *"Risk Factors"* beginning on page 30 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

AdBaaz

Notice

We wish to inform our esteemed customers, intermediaries and public at large that our branch situated at 4th Floor, Red Fort Capital Parsvnath Towers, Bhai Veer Singh Marg, Gole Market, New Delhi - 110 001 shall be closed within 2 to 3 months. You are requested to take note of the same and visit to our nearest office situated at 3rd Floor, Veera Tower, Above ICICI Bank, S-26, 27, 28, Green Park Extn. Market, New Delhi, District South Delhi, Pin code - 110016, New Delhi or visit our website www.icicilombard.com for the nearest office or download IL take care app to avail services available for your policy including renewals and claim related assistance.

For **ICICI Lombard General Insurance Company Ltd.**

All the concerned are requested to take note of the same.

Authorized Signatory

ICICI Lombard GENERAL INSURANCE

Corporate Address: ICICI Lombard General Insurance Company Limited, ICICI Lombard House, 414, P. Balu Marg, Off Veer Savarkar Road, Near Siddhi Vinayak Temple, Prabhadevi, Mumbai 400 025. Insurance is the subject matter of solicitation. Trade logo displayed above belongs to ICICI Bank Ltd. and Northbridge Financial Corporation and is used by ICICI Lombard GIC Ltd. under license. IRDA Reg. No. 115. • Toll Free No.: 1800 2666 Fax No 02261961323. CIN: L67200MH2000PLC129408. Website: www.icicilombard.com. Email: customersupport@icicilombard.com

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
Amit Arpit	Amit Arpit	NSE - AP0291566621	Plot No 70 And 70a 3rd Floor Front Side Block A Jain Road Bhagwati Garden Extn Uttam Nagar Delhi 110059

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

सिविल जज जूनियर डी–5 गाजियाबाद उत्तर प्रदेश

मूल वाद संख्या/20/2019

उत्तर– पत्र/उपस्थिति प्रस्तुत करने हेतु समन

(Summons for filing Reply & appearance by publication)

(आदेश 5 नियम 20 के अंतर्गत प्रकाशन द्वारा)

बैंक ऑफ महाराष्ट्र, एक निगमित संस्था, जो कि बैंकिंग कम्पनीज (एकीजीशन एण्ड ट्रांसफर ऑफ अण्डरटेकिंग्स) एक्ट 1970 के तहत निर्मित है, जिसका प्रधान कार्यालय– पुणे (महाराष्ट्र) है व अन्य शाखाओं के अतिरिक्त एक शाखा कार्यालय नवयुग मार्केट गाजियाबाद (उ०प्र०) द्वारा प्रबंधक व अधिकृत हस्ताक्षरकर्ता ....वादी

VS

1) श्री वाजिद अली पुत्र श्री सुजात अली, निवासी मकान नंबर 196, नया मकान नंबर 2070, गली नंबर 2 इस्लाम नगर केला भट्टा गाजियाबाद...................... प्रतिवादी

2) श्री मोहम्मद दिलशाद पुत्र श्री फखरुद्दीन निवासी मकान नंबर 183, इस्लाम नगर केला भट्टा गाजियाबाद ....प्रतिवादी

उपरोक्त वाद में, ₹ 1,03,933/– की वसूली हेतु वाद अभ्यर्थी बैंक द्वारा दायर किया गया है। आपको निर्देशित किया जाता है कि समन के प्रकाशन के पश्चात दस्तावेजों व हलफनामों के साथ अपना उत्तर/लिखित बयान (WS) न्यायालय में व्यक्तिगत रूप से या अपने अधिकृत अभिकर्ता अथवा विधिक प्रतिनिधि के माध्यम से प्रस्तुत करें तथा उसकी प्रति अभ्यर्थी या उसके अधिवक्ता/अधिकृत अभिकर्ता को सौंपने के उपरांत न्यायालय में उपस्थित हों। आपको न्यायालय में दिनांक 13.01.2026 को प्रातः 10:30 बजे उपस्थित होना अनिवार्य है, अन्यथा वाद का निर्णय आपकी अनुपस्थिति में पारित कर दिया जाएगा।

दिनांक: 03.12.25

आदेश से
सिविल जज जूनियर डी–5 गाजियाबाद

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
Vikash Gupta	Vikash Gupta	NSE - AP0291568611 MCX - 171848	Saraswati Vihar Chakkarpur H No 844 2nd Floor Veer Savarkar Block Gurugram Delhi 122002

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RITZY CHEMICALS PRIVATE LIMITED OPERATING IN BUSINESS OF TRADING ACTIVITY OF CHEMICALS AT NEW DELHI.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Ritzy Chemicals Private Limited CIN: U74999DL2007PTC161977 PAN: AADCR5994C**
2.	Address of the registered office	DTJ 132, First Floor, DLF Tower-B, Jasola, New Delhi-110025
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	Jasola, New Delhi-110025.
5.	Installed capacity of main products/services	Nil
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information shall be made available by RP, on request through email at: ritzycirp@gmail.com and CC to csrajeevlochan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	This information shall be made available by RP, on request through email at: ritzycirp@gmail.com and CC to csrajeevlochan@gmail.com
10.	Last date for receipt of expression of interest	20.12.2025
11.	Date of issue of provisional list of prospective resolution applicants	30.12.2025
12.	Last date for submission of objections to provisional list	04.01.2026
13.	Date of issue of final list of prospective resolution applicants	14.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.01.2026
15.	Last date for submission of resolution plans	18.02.2026
16.	Process email id to submit Expression of Interest	ritzycirp@gmail.com

Sd/-
Rajeev Lochan
IBBI Reg No. IBBI / IPA-002 / IP-N00606 / 2018-19 / 11885
Resolution Professional of Ritzy Chemicals Private Limited
Address: 243, Ist Floor, AGCR Enclave, New Delhi-110092
AFA Valid up to 31.12.2026, Email: ritzycirp@gmail.com

Date: 05-12-2025
Place: New Delhi

JAMNA AUTO INDUSTRIES LIMITED

CIN: L35911HR1965PLC004485

Regd. Office: Jai Springs Road, Industrial Area, Yamuna Nagar – 135001, Haryana
Tel. 0129-4006885; **Website:** www.jaispring.com.
Email Id: investor.relations@jaispring.com

Opening of Special Window for Re-Lodgement of Transfer Request of Physical Shares

Notice is hereby given that in terms of SEBI Circular No. SEBIHOMIRSD/MIRSD-PODIPICIRI2025/97 dated July 2, 2025, a special window of six (6) months from July 7, 2025 till January 6, 2026 has been introduced for re-lodgment of transfer deeds of physical shares which were earlier lodged to the Company/RTA before April 1, 2019 and whose requests were rejected, returned or not attended due to deficiencies. Eligible investors may re-lodge such transfer deeds with the Company's Registrar and Share Transfer Agent ("RTA") along with requisite documents on or before January 6, 2026. Investors are hereby informed that pursuant to the said Circular, the securities re-lodged for transfer shall only be issued in demat form after following due process for transfer-cum-demat.

The investors may also approach the RTA for any clarification on this subject. Following are the details of the Company's Registrar and Transfer Agent; Skyline Financial Services Pvt. Ltd., D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Ph:011-40450193-197, Email: grievances@ skylinerta.com; parveen@skylinerta.com.

Yours faithfully
For Jamna Auto Industries Ltd.
Sd/-
Praveen Lakhera
Company Secretary & Head Legal

Place: Faridabad
Date: December 04, 2025

TATA CAPITAL LIMITED

Branch Office: Office 902 – 906, Quantum Tower, Chinchaoli, Govindji Shroff Marg, Malad West, Mumbai – 400064

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

To,

1. **M/S GUPTA TIMBER TRADERS THROUGH PROPRIETOR Mr Ajay Kumar** Plot No.114-A, Block A, Shiv Vihar, Vikas Nagar, Mohan Garden, Uttam Nagar, Delhi-110059
2. **AJAY KUMAR**, Plot No.114-A, Block A, Shiv Vihar, Vikas Nagar, Mohan Garden, Uttam Nagar, Delhi-110059
3. **INDU DEVI W/O AJAY KUMAR**, Plot No.114-A, Block A, Shiv Vihar, Kamlesh Public School, Vikas Nagar, Mohan Garden, Uttam Nagar, Delhi-110059
4. **AJEET KUMAR GUPTA S/O AJAY KUMAR** Plot No.114-A, Block A, Shiv Vihar, Vikas Nagar, Mohan Garden, Uttam Nagar, Delhi-110059

Dear Sir/Madam,

A sum of Rs.61,46,626/- (Rupees Sixty one lakh forty six thousand six hundred twenty six only) as on 13-10-2025 is due to the Tata Capital Ltd. (hereinafter referred as "TCL") vide Loan Account No. TCFLA0359000011625654 & TCFLA0359000011516605 Loan Agreement dated 26.09.2022 & 18.07.2022 alongwith interest under the Home Equity (LAP) loan granted to you by TCL. Despite of our repeated requests, you have not paid any amount towards the amount outstanding in your account which has been classified as **N P A Account on 01-10-2025** As per RBI guidelines pursuant to your default in repaying TCL's dues. Myself, exercising the powers of the Authorized Officer of the Tata Capital Ltd, in pursuance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued a **Demand Notice dated 30.10.2025** under Section 13 (2) of the aforementioned Act calling upon you to discharge the said debt amounting **Rs.61,46,626/-** with future interests and costs within 60 days of the notice, failing which the TCL shall exercise all or any of the rights detailed under Section 13(4) of the Act including enforcement of the security interest created by you in favour of the TCL over the property described below.

SCHEDULE – A

PLOT NO.114-A, AREA MEASURING 75 SQ YARDS, OUT OF KHASRA NO.8/13, SITUATED IN THE AREA OF VILLAGE HASTSAL, COLONY KNOWN AS SHIV VIHAR, BLOCK A, VIKAS NAGAR, UTTAM NAGAR, DELHI-110059 MORE DESCRIBED IN GIFT DEED DATED 02.01.2020 IN FAVOUR OF MRS INDU DEVI.

With a view to ensure efficacious service of the **Demand Notice dated 30.10.2025**, we are hereby effecting service of the said Notice vide the present publication. You are hereby called upon under Section 13(2) of the above Act to discharge the above-mentioned liability within 60 days of this notice failing which the TCL will be exercising all or any of the rights under Section 13(4) of the above Act. You are also put to notice that as per terms of Section 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Place: Delhi Date: 05/12/25

Tata Capital Ltd. Sd/-

आगरा विकास प्राधिकरण, आगरा

सार्वजनिक विज्ञप्ति

कृष्णा कालरा स्व. श्री ज्ञान सिंह निवासी प्लॉट न. 77, खसरा स.–139 मौजा बसई मुस्तकिल, आगरा पर होटल निर्माण हेतु मानचित्र सं. ADA/BP/24-25/1564 स्वीकृति हेतु प्रस्तुत किया गया है।

प्रश्नगत स्थल प्लॉट न.–77, 78, 79 व 80 खसरा सं.–139, मौजा–बसई मुस्तकिल, ताजगंज वार्ड, आगरा का भू–उपयोग परिक्षेत्रिय योजना जोन–6 के अनुसार आवासीय (मध्य घनत्व) के अन्तर्गत है। मॉडल भवन निर्माण एवं विकास उपविधि एवं मॉडल जोनल रेगुलेशन के प्रस्तर–3.2.1 के अनुसार आवासीय भू–उपयोग में होटल (20 कमरों तक) सशर्त अनुमन्य है। शर्त यह कि स्थल 9.00 मी. चौड़े रोड पर स्थित हो। प्रश्नगत स्थल 9.0 मीटर चौड़े विद्यमान मार्ग पर स्थित है। भवन निर्माण एवं विकास उपविधि तथा मॉडल रेगुलेशन के प्रस्तर–2.50 के अन्तर्गत सम्पूर्ण विकास क्षेत्र में क्रियाओं की अनुमन्यता इन जोनिंग रेगुलेशन द्वारा शासित होगी, जिसमें प्राधिकरण द्वारा अनुमोदित/विकसित ले–आउट प्लान्स भी सम्मिलित होंगे तथा प्रस्तर–15.1.3 के बिन्दु स. IV के अनुसार मूल उपयोग से इतर क्रिया/उपयोग अनुमन्य किये जाने से पूर्व जनसामान्य से आपत्ति/ सुझाव आमंत्रित किए जाने का प्राविधान है।

प्रस्तावित भवन के प्रस्तावित मानचित्र पर किसी हितबद्ध व्यक्ति/संस्था/जनसामान्य को कोई आपत्ति/सुझाव प्रस्तुत करना हो, तो सूचना प्रकाशन की तिथि से 15 दिवस के अन्दर आपत्ति/सुझाव को मुख्य नगर नियोजक/नगर नियोजक, आगरा विकास प्राधिकरण, आगरा के कार्यालय कक्ष में प्रस्तुत कर सकते है। प्रस्तावित आवासीय मानचित्र का अवलोकन प्राधिकरण कार्यालय स्थित भवन अनुभाग में किया जा सकता है। नियत के उपरान्त प्राप्त होने वाली किसी भी आपत्ति/सुझाव पर विचार नहीं किया जायेगा।

–सचिव, आगरा विकास प्राधिकरण, आगरा

CAN FIN HOMES LTD.

Can Fin Homes Ltd (Sponsor: CANARA BANK)

DP-11, Ist Floor, Local, Shopping Complex, Above Canara Bank, Pitampura, Delhi-110 034 Ph.: 011-41761717
Mob.: 7625079150 Email: pitampura@canfinhomes.com
CIN:L85110KA198PLC008699

DEMAND NOTICE

Under Section 13 (2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,

1. **Smt. Babita (Applicant)** W/o Ravinder Kumar House no-C-5/131/2 Street no-5 Meet Nagar Shahdara Dayalpur Delhi-110094 Mobile No-9891767586
2. **Smt. OM VATI (Co-Applicant)** D/o Jagveer Singh House no-D-189 Gali no-5 Ganga Vihar Gokal Puri Delhi-110094 Mobile No-7289811097
3. **Shri. Devender Tomar (Gurantor),** S/o Choudhary Pheru Singh, House no-D-565 Gali no-10, Ashok Nagar Mandoli East Delhi-110093, Mobile No-8929959056

No. 1 - 3 amongst you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to **No.1**. An amount of **Rs.18,11,504.70** is due from you, to Can Fin Homes Ltd. as on **03.12.2025** together with future interest at the contracted rate.

DETAILS OF THE MORTGAGED ASSET

Property Bearing on first floor C-2/300 Yamuna Vihar Delhi-110053

The boundaries of the property are as per Valuation/Sale Deed:

North: Road **East :** Plot no-299
South: Service Lane **West:** Plot no-301

Registered demand notice was sent to **Nos. 1 - 3** amongst you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said **Borrower/s** as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA **29.11.2025** as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 03.12.2025 DEMAND NOTICE within 60 days from the date of this notice, failing which the undersigned will be constrained to Initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 03.12.2025
Place: Pitampura

Sd/-,
Authorised Officer
Can Fin Homes Ltd.

Kotak Mahindra Bank Limited

ONLINE E – AUCTION SALE OF ASSET

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office : Kotak Mahindra Bank Ltd, Plot No.125 ,7 Th Floor, Near Amity College, Noida

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(5) Read With Proviso To Rule 9 (1) Of The Security Interest (enforcement) Rule, 2002. Subsequent To The Assignment Of Debt In Favour Of Kotak Mahindra Bank Limited By " Smfg India Home Finance Company Limited (hereinafter Referred To As "**SMFG**"). The Authorised Officer Of Kotak Mahindra Bank Limited (hereinafter Referred To As "**The Bank/ Kmbl/Secured Creditor**) Has Taken The Physical Possession Of Below Described Immovable Property (hereinafter Called The Secured Asset) Mortgaged/charged To The Secured Creditor On **27.08.2025**. Notice Is Hereby Given To The Borrower (s) And Guarantor (s) In Particular And Public In General That The Bank Has Decided To Sale The Secured Asset Through E-auction Under The Provisions Of The Sarfaesi Act, 2002 On "as Is Where Is", "as Is What Is", And "whatever There Is" Basis For Recovery Of **Rs.53,07,160/- (Rupees Fifty Three Lakh Seven Thousand One Hundred Sixty Only)** Outstanding As On **02.12.2025** Along With Future Applicable Interest Till Realization, Under The Loan Account No. **609139211226756**; Loan Availed By **Mr. Shalu Nirwan And Mr. Neeraj Kumar Nirwan** As Per Below Details.

Particular	Detail
Date Of Auction	16.01.2026
Time Of Auction	Between 12:00 Pm To 1:00 Pm With Unlimited Extension Of 5 Minutes
Reserve Price	Rs.29,00,000/- (Rupees Twenty Nine Lakh Only)
Earnest Money Deposit (EMD)	Rs.2,90,000/- (Rupees Two Lakh Ninety Thousand Only)
Last Date For Submission Of Emd With Kyc	15.01.2026 UP TO 6:00 P.M. (IST.)
Description Of The Secured Asset	All that piece and parcel of property bearing House No.DD-142-A, Ground Floor, without roof rights, super covered area 96.62sq.mtr., situated at Avantika Colony, Village Mehrauli, Razapur & Harsaun Ghaziabad, Tehsil & District Ghaziabad-201010. Property bounded as: East: Plot No.DD-142, West: Other property, North: Plot No.DD-126A, South: 9Mtr. wide road
Known Encumbrances	NIL

The Borrowers' Attention Is Invited To The Provisions Of Sub Section 8 Of Section 13, Of The Act, In Respect Of The Time Available, To Redeem The Secured Asset. Borrowers In Particular And Public In General May Please Take Notice That If In Case Auction Scheduled Herein Fails For Any Reason Whatsoever Then Secured Creditor May Enforce Security Interest By Way Of Sale Through Private Treaty. In Case Of Any Clarification/requirement Regarding Assets Under Sale, Bidder May Contact **Mr. Somesh Sundriyal (mob No.+919910564402), Mr. Nakul Gupta (mob No +918700867857). Bidder May Also Contact The Bank's Ivr No. (+91-9152219751) For Clarifications.** For Detailed Terms And Conditions Of The Sale, Please Refer To The Link **https://bankeauctions.com/kotak** Provided In The Bank's Website I.e. **www.kotak.com** And/or On **https://bankeauctions.com/**

PLACE: Ghaziabad, Delhi,
DATE: 05.12.2025

For Kotak Mahindra Bank Ltd.,
Authorized Officer

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM Branch (DP- 6290)
Plot No-2, Ground Floor, Namaste Chowk, Near Hotel Deventure, Karnal, Haryana 132001.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas The undersigned being the Authorised Officer of the **Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 20.01.2023** calling upon the borrower/guarantor/mortgagor in the account of **1. M/s Shiv Bhatta Company 2. Sh. Sunil Kumar Bindal 3. Smt. Sunita Chauhan in the account of M/s Shiv Bhatta Company** to repay the amount mentioned in the notice, being of **Rs. 70,23,585.29 (Rupees Seventy Lakhs Twenty-Three Thousand Five Hundred Eighty Five and Twenty Nine Paisa Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor having failed to repay the amount, notice is hereby given to the borrower/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **03rd day of December, 2025.**

The borrower/guarantors/mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 70,23,585.29 (Rupees Seventy Lakhs Twenty-Three Thousand Five Hundred Eighty Five and Twenty Nine Paisa Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc.

The borrower/guarantors/mortgagor attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All the part and parcel of property measuring 1694 sq. Yards which is forming part of Rect No. 175, Killa No. 10 (4-12) total measuring 04 Kanal 12 Marlas to the extent of 56/92nd share i.e. 02 Kanal 16 Marla situated at NH-2 bye pass road, Village Aurangabad, Tehsil Hodal, District Palwal, Haryana-121105. Bounded: On the North by : Tejvir Singh, On the South by : 33 Ft Road, On the East by : NH-2 Highway, On the West by : Sh. Daler Singh.

Date: 03.12.2025 **Place: Palwal** **Authorized Officer, Canara Bank**

IndiaShelter Home Loans — INDIA SHELTER FINANCE CORPORATION LTD.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002,

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assests And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Are Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned Herein As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./ MRS. SAJJAN KANWAR & MR./ MRS RAJENDRA SINGH CHOHAN & MR./MRS.SANGRAM SINGH CHOUHAN AT :-Patta No-02Book No-77 Ward No 02, Rani Sati Mandir Ke Pass Dhudhwa Khara Churu 331029 Rajasthan 8107582253	All Piece And Parcel Of The Property Situated At Patta No-02 Book No-77 Ward No 02, Rani Sati Mandir Ke Pass Dhudhwa Khara Churu Rajasthan Admeasuring Area About - 300 Sq. Yrds. Boundary: -east-dev Karan S/o Madan Lal ,west-chhatu Singh S/o Arhun Singh ,north-own Way & Common Way South-banwari Lal S/o Rajkumar,	Demand Notice14.07.2025 Rs.10,38,843/- (Rupees Ten Lakh Thirty Eight Thousand Eight Hundred Forty Three Only) Due As On 10.07.2025 Together With Interest From 11.07.2025 And Other Charges And Cost Till The Date Of The Payment.	**02-DEC-2025**
ACCOUNT NO.: - HL11RNLONS000005069578/AP-10164747) Branch- Churu			
MR./ MRS. SUDHI DEVI & MR./ MRS DEEPAK JOSHI AT :- E 59 Swaraj Nagar Karmisar 334001 Rajasthan Also at- plot no 115, dhanvantari nagar, karmisar, bikaner rajasthan 334001 334001 Rajasthan	All Piece And Parcel Of Plot no 115,dhanvantari nagar, gram karmisar, bikaner Rajasthan 334001 Admeasuring Area About 1200 sq. Ft BOUNDARY:-East-road,West- plot no 94,North-plot no 114,South-road,	Demand Notice12-06-2025 RS. 865273/- (Rupees Eight Lakh Sixty Five Thousand Two Hundred Seventy Three Only) As On 10 Jun 2025 Together With Interest From 11-jun-2025 And Other Charges And Cost Till The Date Of The Payment	**03 DEC 2025**
ACCOUNT NO.: - HL33AHLONS000005056198/AP-10131575) Branch- Bikaner			

Place: Rajasthan Date: 05.12.2025 For India Shelter Finance Corporation Ltd (Authorized Officer)
FOR ANY QUERY, PLEASE CONTACT Mr. Vinay Rana (+91 7988605030)

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM Branch (DP- 6290)
Plot No-2, Ground Floor, Namaste Chowk, Near Hotel Deventure, Karnal, Haryana 132001.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas The undersigned being the Authorised Officer of the **Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 03.06.2025** calling upon the borrower/guarantor/mortgagor in the account of **M/s Mohan Dass Enterprises through its Proprietor Sh. Tejkumar Sharma S/o Sh. Lekhraj Sharma** to repay the amount mentioned in the notice, being **Rs. 33,14,656.67/- (Rupees Thirty Three Lakh Fourteen Thousand Six Hundred Fifty Six and Paisa Sixty Seven Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor having failed to repay the amount, notice is hereby given to the borrower/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **3rd day of December 2025.**

The borrower/guarantors/mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 33,14,656.67/- (Rupees Thirty Three Lakh Fourteen Thousand Six Hundred Fifty Six and Paisa Sixty Seven Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc.

The borrower/guarantors/mortgagor attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Property measuring 100 sq yards comprising of Khasra No. 67//2/1/3, 3/2, 8, 9/1, 12/1/3, 13 situated in Mauza Deeg Tehsil Ballabgarh & Distt. Faridabad Haryana in the name of Sh. Tejkumar Sharma S/o Sh. Lekhraj Sharma as per sale deed dated 31.08.2016 registered with S R Ballabgarh bearing document No 6845. Bounded as under:- East:- Property of Manoj, West:- Property of Mahavir, North:- Road, South:- Vacant Land, (CERSAI ID – 200050646113)

Date: 03.12.2025 **Place: Faridabad** **Authorized Officer, Canara Bank**

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM Branch (DP- 6290)
Plot No-2, Ground Floor, Namaste Chowk, Near Hotel Deventure, Karnal, Haryana 132001.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas The undersigned being the Authorised Officer of the **Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 12.01.2015** calling upon the borrower/guarantor/mortgagor in the account of **M/s Micronet Infocom through its Proprietor Smt. Komal Madan and Guarantor Smt. Jyoti Bhatt** to repay the amount mentioned in the notice, being **Rs. 1,01,33,479.48/- (Rupees One Crore One Lakh Thirty Three Thousand Four Hundred Seventy Nine and Paisa Forty Eight Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor having failed to repay the amount, notice is hereby given to the borrower/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **3rd day of December 2025.**

The borrower/guarantors/mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 1,01,33,479.48/- (Rupees One Crore One Lakh Thirty Three Thousand Four Hundred Seventy Nine and Paisa Forty Eight Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc.

The borrower/guarantors/mortgagor attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that Part and Parcel of Residential House MCF - 23/4, Gali Opposite Raghunath Mandir, Mohalla Sayedwara, Old Faridabad, Distt Faridabad owned by Smt. Komal D/o Sh. Subhash Chand. Bounded as under:- North – Gali & House of Matwal Chand, South – House of Virbhan Chawla. East – House of Lokesh Budhiraja, West – House of Sant Ram.

Date: 03.12.2025 **Place: Faridabad** **Authorized Officer, Canara Bank**

LEEL ELECTRICALS LIMITED

CIN : L29120UP1987PLC091016

Regd Office: A603 & 604, 6th Floor, Tower A, Logix Technova, Sector 132, Maharishi Nagar, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201304
Email: neerajgupta@leelelectric.com, Website : www.leelelectric.com

NOTICE OF ANNUAL GENERAL MEETING (AGM) AND REMOTE E-VOTING FACILITY INFORMATION

Notice is hereby given that the Annual General Meetings ('AGMs') of LEEL Electricals Limited ("The Company"), are scheduled to be held on 29th of December, 2025, through Video Conferencing ('VC') facility/ Other Audio Visual Means ('OAVM') as follows:

Financial Year	AGM Serial no.	Day & Date	Time	Mode	Cut-off Date	E-voting
FY 2018-19	32nd AGM	Monday, 29th December, 2025	10:00 A.M. (IST)	VC / OAVM	23rd December, 2025	From Friday 26th December, 2025, 09:30 AM (IST) to Sunday, 28th December, 2025 till 05:00PM (IST)
FY 2019-20	33rd AGM		11:00 A.M. (IST)			
FY 2020-21	34th AGM		12:00 P.M. (IST)			
FY 2021-22	35th AGM		02:00 P.M. (IST)			
FY 2022-23	36th AGM		03:00 P.M. (IST)			
FY 2023-24	37th AGM		04:00 P.M. (IST)			
FY 2024-25	38th AGM		05:00 P.M. (IST)			

to transact the business as set out in the respective Notices, in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with MCA / SEBI Circulars without physical presence of members at common venue. In compliance with the circulars, the Notices of the 32nd, 33rd, 34th, 35th, 36th, 37th and 38th AGM and the Annual Reports for the financial years 2018-19, 2019-20, 2020-21, 2021-22, 2022-23, 2023-24 and 2024-25 have been sent to the shareholders electronically at the e-mail ID registered by them with the Company/ Depository Participants on or before Friday, November 28th, 2025. The requirement of sending physical copy of the notice to the members has been dispensed with vide relevant Circulars. Further, the e-copy of the Notice of the AGMs, along with the Annual Report, will be available on the website of the Company at www.leelelectricals.com and on the website of the BSE Limited at www.bseindia.com & the National Stock Exchange of India Limited www.nseindia.com and also on the website of e-voting service provider i.e. Central Depository Services Limited ('CDSL') at www.evotingindia.com.

The company is providing e-voting facility to its members holding shares as on above-mentioned cut-off date, to exercise their vote at the ensuing AGMs. The members may cast their vote by using an electronic voting system from a place other than that the venue of meeting (e-voting). The company has engaged CDSL to provide remote e-voting facility. The details pursuant to the provisions of the Companies Act, 2013 and rules thereof have been mentioned above for your reference.

The voting right of members shall be in proportion to their shares of the paid up equity share capital of the company as on the cut-off date. Any person who becomes the member of the company after dispatch of notice of AGMs and holding shares as on cut-off date may obtain the login Id and Password by sending a request to helpdesk.evoting@cdslindia.com or admin@skylinerta.com. The facility for appointment of Proxies by Members will not be available since the AGMs are being held through VC/OAVM. A person who's not a member, as on the cut-off date should treat the Notice of AGMs for information purpose only.

"The Members may note that:(A) Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;(B) The facility of remote e-voting shall not be available beyond the time as mentioned above;(C) The facility for e-voting on CDSL platform shall also be available at the e-AGMs; (D) The members who have exercised their vote by remote e-voting may also attend the e-AGMs but shall not be entitled to cast their vote again; (E) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Cut-off Dates shall be entitled to avail the facility of remote e-voting as well as e-voting at the e-AGMs;(F) A person who is not a member as on the Cut-off date should treat this Notice for information purpose only."

CS Aakash Goel (A57213), the Proprietor of G Aakash & Associates, a PCS firm, has been appointed as the Scrutinizer to scrutinize the voting and remote e-voting process in a fair and transparent manner.

In case of any query or grievance pertaining to e-voting and attending the AGMs through VC/OAVM, Members may contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A-Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, NM Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 21099. For details relating to remote e-voting, joining the AGMs through VC and e-Voting at the AGMs, please refer to the Notice of the AGMs. If you have any queries relating to remote e-voting, please refer the Frequently Asked Questions ("FAQs") and e-voting user manual for Shareholders available at the Downloads section of www.evotingindia.com.

Corporate members intending to appoint their authorized representatives pursuant to Companies Act, 2013, to attend the e-AGMs through VC / OAVM or to vote through remote e-voting / e-Voting during e-AGMs, are requested to send a certified true copy of the board resolution to the Scrutinizer by e-mail at cs.goelaakash@gmail.com with a copy marked to CDSL at helpdesk.evoting@cdslindia.com and the Company at info@leelelectric.com.

The results shall be declared as per regulation 44 of SEBI (LODR) Regulation 2015 read with the applicable provision of the Companies Act, 2013 from the conclusion of the meeting by posting the same on the website of the Company www.leelelectric.com, CDSL website www.evotingindia.com and also stock exchange i.e. BSE Limited at www.bseindia.com & National Stock Exchange of India Limited at www.nseindia.com.

For and on behalf of the Board of Directors
LEEL ELECTRICALS LIMITED
Sd/-
NEERAJ GUPTA
Managing Director
DIN: 07176093

Date : December 04, 2025
Place : Noida, Uttar Pradesh

FORM NO. [See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER-I/II DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE FOR SETTLING A SALE PROCLAMATION

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/357/2024 **Date:31.10.2025**

UCO BANK Versus SURAJ KUMAR GOENKA

To,

(CD 1.) SURAJ KUMAR GOENKA, PROPRIETOR OF M/S GAJRAJ IMPEX, K 3/1, 1st Floor, Dakshin Marg, DLF Phase 2, Gurgaon-122002.
Also At: T 28/9, 1st and 2nd Floor, Near Sai Baba Mandir, Haryana, Gurgaon Haryana-122002.
Also At: Office At 37, Bunglow Road, Kamla Nagar, Delhi-110007.
Also At: B-1/1, 1st Floor, Rana Pratap Bagh, Delhi-110007.
Also At: GODOWN At 2425, 1st Floor, Teli Wara, Sadar Bazar, Delhi-110006.
Also At: FACTORY At: 2567, Gali Sarvan, Mahavir Bazar, Teliwara, Delhi-06.
Also At: H. No. 11-A/2, Bank Enclave, Village Mohinddinpur, Kanawani, Tehsil Distt.- G B Nagar, Ghaziabad.
(CD 2.) LATA RANI GOENKA W/O SH. ASHOK GOENKA, C 27, Sawan Park, Ashok Vihar, Phase-3, Delhi-110052.
Also At: 43, Rajpur Road, Civil Lines, Delhi-110054
Also At: K-3/1, 1st Floor, Dakshin Marg, DLF Phase-II, Gurgaon-122002.
Also At: T-28/9, 1st and 2nd Floor, Near Sai Baba Mandir, Gurgaon-122002

Whereas you the **SURAJ KUMAR GOENKA** was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) who had issued the Recovery Certificate dated 02/09/2024 in TA/2009/2022 to pay to the Applicant Bank(s)/Financial Institution(s) Name of Applicant, the sum of **Rs.1,32,06,969.89** along with pendentelite and future interest @10.45% w.e.f. 06/07/2021 till realization and costs of **Rs.98,000/- (Rupees Ninety Eight Thousand Only)** and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned movable /Immovable Property.

2. You are hereby informed that the **15/01/2026 at 10:30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of Property:

(i) **Property Bearing Plot No. 11 A/2, Bank Enclave Village Mohiuddinpur Kanawani, Tehsil Dadri, Distt.- Gautambudh Nagar, U.P.**
(ii) **Property Bearing No.C-27, Shop No.1, Ground Floor, Sawan Park, Ashok Vihar Phase-III, Delhi-52.**

Given under my hand and the seal of the Tribunal, on this date: 31/10/2025.

Niranjan Sharma
Recovery Officer-II,
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

Note: Strike out whichever is not applicable.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.